

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 442/95.

Date of Order: 4-4-95.

Between:

Ratnam Kistaiah.

Applicant.

and

1. Union of India rep. by General Manager,
S.C.Rly. Secunderabad.
2. Divisional Railway Manager, M.G.
S.C.Rly, Hyderabad Division, at Secunderabad.
3. Divisional Railway Manager(P)M.G. S.C.Rly,
Hyderabad Division at Secunderabad.
4. Divisional Commercial Manager, M.G.
S.C.Rly, Hyderabad Division, at Secunderabad.

.. Respondents.

For the Applicant: Mr.S.Lakshma Reddy, Advocate.

For the Respondents: Mr.J.Siddaiah, SC for Rlys.

CORAM:

THE HON'BLE MR. JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN
THE HON'BLE MR.R.RANGARAJAN : MEMBER(ADMN)

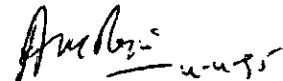
The Tribunal made the following Order:-

The applicant is claiming two reliefs in this OA;

- i) To treat the service prior to 19-1-1984 as qualifying service for pension and pensionary benefits, and
- ii) He should be given the difference of personal pay in accordance with para 1313(b) of IREM when his pay was fixed at the maximum in the post of Marker after medical decategorisation.

As the above two reliefs are distinct reliefs, two separate OAs have to be filed. But instead of directing the applicant to file two separate W.Ps the applicant is permitted to pay extra court fee for the additional relief in such cases by the High Court.

As such, instead of driving the applicant to file fresh OA in regard to the other relief, this OA can be allowed to be registered on payment of Rs.50/- as additional court fee. List this O.A. for consideration in regard to admission on payment of the said additional court fee.


Deputy Registrar (J) CC

To

1. The General Manager, S.C.Rly, Union of India, Secunderabad.
2. The Divisional Railway Manager, M.G.S.C.Rly, Hyd. Division, Secu
3. The Divisional Rly. Manager(P)M.G. S. C.Rly, Hyd. Divn. at Secun
4. The Divisional Commercial Manager, M.G.S.C.Rly,
Hyderabad Division, at Secunderabad
5. One copy to Mr.S.Lakshma Reddy, Advocate, CAT.Hyd.
6. One copy to Mr.J.Siddaiah, SC for Rlys, CAT.Hyd.
7. One spare copy.

pvm

TYPED BY
COMPARED BY

CHECKED BY
APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD.

THE HON'BLE MR. JUSTICE V. NEELADRI RAO
VICE- CHAIRMAN

AND

THE HON'BLE MR. R. RANGARAJAN: M(ADMN)

DATED - 14 1995.

ORDER/JUDGMENT:

M. A. / R. A. / C. A. No.

O. A. No. 642/95 in

T. A. No. (W. P.)

Admitted and Interim directions issued.

Allowed.

Disposed of with directions.

Dismissed.

Dismissed as withdrawn

Dismissed for default.

Ordered/Rejected.

No order as to costs.